

**Present Mr. C. B. Gogoi, Sessions Judge,  
Sonitpur, Tezpur  
Misc.(Crl) Case No. 260/2021**

**ORDER**

**24-08-2021**

This is an application u/s 438 Cr.P.C. filed by alleged accused Mr. Ravindranath R Singh seeking pre-arrest bail in connection with Tezpur PS Case No. 1567/2021 u/s 354/294/342 IPC.

In terms of the earlier order case diary has been received today.

I have heard the learned lawyers appearing for both sides and also gone through the contents of the case diary.

The facts of the case as alleged in the FIR is that the informant has been working in the establishment of the accused since September, 2020 and first seven months of her service passed off well but since April, 2021 accused allegedly made unwelcomed advances and pass sexual remarks and forced her to stay over time in office in one pretext or the other thereby causing her sexual harassment.

During the course of argument, learned PP submitted that case diary has been received and court may consider the same accordingly.

On the other hand, learned counsel Sri Bijoy Basumatary appearing for the accused submitted that there is absolutely no such evidence of unwelcome sexual advance on the part of alleged accused towards complainant as alleged and the in-house committee constituted to enquire into the allegations lodged by complainant found no such misdemeanor rather recorded that the allegation of the complainant is not sustainable as there is no element of sexual harassment by the concern Airport Director. The internal committee come to a finding that the complainant was engaged temporarily and when she was ousted from service she lodged the wild and concocted allegation against the accused being unable to ventilate her grievance.

Having heard the contention of the learned lawyers appearing for both sides and on consideration of case diary also reveals that I.O. did not

find any substantial evidence against the accused of having committed such unwelcome sexual advances towards the complainant during the course of investigation.

This being the factual position, the interim bail granted to accused on 17-08-2021 is hereby made absolute.

Send back the case diary in seal cover.

Accordingly, bail petition is disposed off.

Sessions Judge  
Sonitpur, Tezpur